

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 116**

**IA No. 1264/2023, 752/2023,**  
**765/2023, 2301/2023,**  
**2302/2023, 369/2023,**  
**2905/2023, 2906/2023,**  
**2972/2023,**  
**1A(I.B.C)/131(CH)2024**  
**1A(I.B.C)/491(CH)2024**  
**1A(I.B.C)/655(CH)2024**  
**In**  
**CP(IB) No. 458/Chd/Hry/2019**  
**(Admitted)**

**IN THE MATTER OF:**

**Raj Kumar**

**...Petitioner-Operational Creditor**

**Versus**

**Shri Sant Lal and Sons Exports Pvt. ... Respondent-Corporate Debtor Ltd.**

**Under Section: 9, 33, 60(5), 66(1), 19(2), IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 15.04.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 07.05.2024.

Sd/-  
**Court Officer**